

Shri P. B. Chakraverti (Dhanbad): May I know how far these violations are the outcome of the fulminations of Mr. Habibullah, the Home Minister of Pakistan, threatening to take Berubari despite the stay order of the Supreme Court, on the plea that Pakistan is not bound by the Supreme Court judgment?

Shri Y. B. Chavan: The present situation arose because of certain undemarcated area there and discussions between the two survey groups were arranged last year. But these discussions have proved so far infructuous. At the present moment, whenever firing starts, the commanders of both sides try to meet and talk it over. In the present instance, this year it started again in February. If they try to start firing again, possibly we have to reply to them in the same way.

12.07½ hrs.

PAPERS LAID ON THE TABLE

GOVERNMENT RESOLUTION ON RECOMMENDATIONS OF WAGE BOARD FOR PORT AND DOCK WORKERS

The Minister of Labour and Employment (Shri D. Sanjivayya): I beg to lay on the Table a copy of Government Resolution No. WB-21(16)/64 dated the 22nd February, 1965, on the recommendations of the Wage Board for Port and Dock workers at major ports regarding grant of dearness allowance at enhanced rates. [Placed in Library, see No. LT-3844/65].

BUDGET ESTIMATES OF DVC

The Minister of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1965-66, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library, see No. LT-3545/65].

NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT, INCOME-TAX ACT AND FINANCE ACT, 1964

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): I beg to lay on the Table:—

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) The Customs Valuation (Amendment) Rules, 1964, published in Notification No. G.S.R. 27 dated the 2nd January, 1965.
 - (ii) G.S.R. 28 dated the 2nd January, 1965.
 - (iii) G.S.R. 29 dated the 2nd January, 1965.
 - (iv) G.S.R. 57 dated the 9th January, 1965.
 - (v) G.S.R. 60 dated the 9th January, 1965.
 - (vi) G.S.R. 102 dated the 16th January, 1965.
 - (vii) G.S.R. 103 dated the 16th January, 1965.
 - (viii) G.S.R. 126 dated the 23rd January, 1965.
 - (ix) G.S.R. 186 dated the 6th February, 1965.
 - (x) G.S.R. 273 dated the 17th February, 1965.
 - (xi) G.S.R. 274 dated the 17th February, 1965.
 - (xii) G.S.R. 275 dated the 17th February, 1965.

[Placed in Library, see No. LT-3846/65].

- (2) a copy of Notification No. G.S.R. 59 dated the 9th January, 1965, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 159 of the Customs Act, 1962 and section 38 of the

Central Excises and Salt Act, 1944. [Placed in Library, see No. LT-3847/65].

(3) a copy of the Central Excise (First Amendment) Rules, 1965, published in Notification No. G.S.R. 61 dated the 9th January, 1965, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, see No. LT-3848/65].

(4) a copy each of the following Notifications under section 296 of the Income-tax Act, 1961:—

(i) S.O. 168 dated the 5th January, 1965, containing Corrigendum to Notification No. S.O. 969 dated the 31st March, 1962.

(ii) The Income-tax (Second Amendment) Rules, 1965, published in Notification No. S.O. 591 dated the 15th February, 1965.

(iii) S.O. 654 dated the 17th February, 1965, containing Corrigendum to Notification No. S.O. 169 dated the 5th January, 1965.

[Placed in Library, see No. LT-3849/65].

(5) a copy of Notification No. G.S.R. 272 dated the 17th February, 1965, under subsection (5) of section 58 of the Finance Act, 1964. [Placed in Library, see No. LT-3850/65].

(6) a copy of Notification No. G.S.R. 276 dated the 17th February, 1965, under subsection (5) of section 62 of the Finance Act, 1964. [Placed in Library, see No. LT-3851/65].

(7) a copy each of the following Notifications issued under rule 8(1) of the Central Excise Rules, 1944 read with subsection (4) of section 62 of the Finance Act, 1964:—

(i) G.S.R. 277 dated the 17th February, 1965.

(ii) G.S.R. 278 dated the 17th February, 1965.

[Placed in Library, see No. LT-3852/65].

POINT OF ORDER RE: CALLING ATTENTION ON MERGER OF GOA, DIU AND DAMAN

श्री मधु लिमये (मुंबेर) : अध्यक्ष महोदय, जो मेरा व्यवस्था का प्रश्न है उसकी पृष्ठभूमि आपके सामने रखनी आवश्यक है। 22 जनवरी को बालिग मताधिकार पर चुनी गई जो गोआ की विधान सभा है उसके द्वारा गोआ का महाराष्ट्र के साथ और दीब और दामन का गुजरात के साथ विलीनीकरण करने के सम्बन्ध में प्रस्ताव पारित हुआ। उसके बाद तुरन्त मैंने बनारस से आप की सेवा में एक ध्यान आकर्षण प्रस्ताव इसी विषय पर भेजा। कुछ दिन बाद जवाब आया कि आपने इसके लिये इजाजत नहीं दी है। क्यों नहीं दी है इसका जसमें बिल्कुल जिम्मे नहीं था। अब जो नियम हैं उनके अन्दर यह कहा गया है कि अध्यक्ष की इजाजत से इस प्रश्न को उठाया जा सकता है, अगर अध्यक्ष की राय में वह लोक महत्व और अविश्वनीय लोक महत्व का प्रश्न हो। अगर मुझे यह बतलाया जाता कि यह लोक महत्व का यह अविश्वनीय लोकमहत्व का नहीं है तो आपके कमरे में आकर मैं आप से इसके बारे में बात करता, और अगर आप मेरी बात को स्वीकारते तो शायद इस के लिये इजाजत देते। लेकिन चूकि मुझ को यह नहीं बतलाया गया, इसलिये ध्यान आकर्षण के बारे में मैं आगे जाकर कोई कार्रवाई नहीं कर सका। इसके पश्चात् मैंने एक अल्प सूचना का प्रश्न इसके सम्बन्ध में तैयार किया, जिसके उपर...